

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 96/(MAH)/2015  
I/A No. 44/2016

CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 08.09.2016

NAME OF THE PARTIES: Aneesha Dutta & Anr.  
V/s.  
M/s. Ashu Dutt Network Pvt. Ltd. & Anr.

SECTION OF THE COMPANIES ACT: 59, 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

| S. No. | NAME                                   | DESIGNATION                                                       | SIGNATURE          |
|--------|----------------------------------------|-------------------------------------------------------------------|--------------------|
| 1.     | Santosh Paul                           | Counsel                                                           | } <u>Chaitrika</u> |
| 2.     | Nidhi Singh                            | } Advocates for<br>Petitioners                                    |                    |
| 3.     | Chaitrika Patki<br>y/b Vidhii Partners |                                                                   |                    |
| 4.     | Zaid S. Ansari                         | Advocate for<br>Respondents/<br>Proposed Respondent<br>nos. 1 & 2 | } <u>Zaid</u>      |

Order

C.P. No. 96/59, 397-398/CLB/MAH/2015

1. Petitioner in person is present alongwith her Ld. Counsels are present.
2. Ld. Advocate, now appointed for Respondent(s) 1, 2 and 3 has placed on records his Vakalatnama.
3. In compliance of order dated 14.01.2016 and 19.04.2016 of CLB New Delhi affidavits have been filed, copies given to the other side.
4. In respect of Interim Application of 39 of 2016 it is hereby directed to Respondent No. 2 that a strict compliance of the order dated 14.01.2016 shall be made through which

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respondents have been already restrained from transferring/alienating any of the properties. Respondent No. 2 shall not take any steps which may cause hardship to the Company and which are not in the interest of the company in any manner.

5. Respondent No. 2 shall not take any step or write letter which is detrimental to the interest of the Company
6. Respondent shall file the Reply(s) in respect of C.P. 91-96 by 29.09.2016 and copy of it to be given in advance to the Petitioner. If no Reply is filed by 29.09.2016 then the right for filing replies shall be forfeited and the matter shall be proceeded as per merits. If the Petitioner wants to file Rejoinder, he can file the same by 20.10.2016. After completion of pleadings matter be heard on 15.11.2016.
7. The interim orders passed on the earlier occasion by CLB shall remain in operation.
8. In respect of C.A. 99 in C.P. 96 Ld. Advocate has been directed to file a Reply by 19.09.2016. Next date for hearing on impleading of Respondent No. 3 and Respondent No. 4 is fixed on 23.09.2016.
9. All the dates are duly communicated to both the parties.

**Sd/-**

Dated:08.09.2016

Shri M.K. Shrawat  
Member (Judicial)